

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 15/17 dt. 01.02.2017 for the licensing year 2016-17 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Harpreet Singh	Asstt. Director	MSME (Chem.)
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	595 Case No.:10/15/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00153/AM17/	RLA File :02/24/040/00129/AM17/	Lic.No/Date:0210207139 17.11.2016	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite the comments. The case is deferred for 02.03.2017.				



2	596 Case No.:11/15/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00154/AM17/	RLA File :02/24/040/00128/AM17/	Lic.No/Date:0210207138 17.11.2016	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite the comments. The case is deferred for 02.03.2017.				



3	597 Case No.:4/15/85-ALC3/2016	Party Name:ARIHANT INDUSTRIAL CORPN.LTD.	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00147/AM17/	RLA File :03/94/040/00681/AM17/	Lic.No/Date:0310809190 22.11.2016	Deferred
The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite the comments. The case is deferred for 02.03.2017.				



The Committee decided to remind DIPP to expedite the comments. The case is deferred for 02.03.2017.

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4	598 Case No.:3/15/85-ALC3/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00146/AM17/	RLA File :03/94/040/00841/AM17/	Lic.No/Date:0310809819 14.12.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 02.03.2017.				



5	599 Case No.:7/15/85-ALC3/2016	Party Name:KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00150/AM17/	RLA File :03/94/040/00777/AM17/	Lic.No/Date:0310809755 13.12.2016	Deferred
The Committee noted that the comments are awaited from Deptt of Pharmaceuticals. The Committee decided to remind Deptt of Pharmaceuticals to expedite the comments. The case is deferred for 02.03.2017.				



6	600 Case No.:6/15/85-ALC3/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00149/AM17/	RLA File :03/94/040/00666/AM17/	Lic.No/Date:0310809489 01.12.2016	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. Therefore, the Committee decided that RA may take further necessary action accordingly.				



7	601 Case No.:5/15/85-ALC3/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00148/AM17/	RLA File :03/94/040/00659/AM17/	Lic.No/Date:0310809486 01.12.2016	Approved
It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. Therefore, the Committee decided that RA may take further necessary action accordingly.				



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8	602 Case No.:8/15/85-ALC3/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00151/AM17/	RLA File :03/94/040/00665/AM17/	Lic.No/Date:0310809488 01.12.2016	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. Therefore, the Committee decided that RA may take further necessary action accordingly.			

9	603 Case No.:9/15/85-ALC3/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00152/AM17/	RLA File :03/94/040/00660/AM17/	Lic.No/Date:0310809487 01.12.2016	Approved
	It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC meeting No. 09 dated 03.09.2015. Therefore, the Committee decided that RA may take further necessary action accordingly.			

10	604 Case No.:2/15/85-ALC3/2016	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00145/AM17/	RLA File :03/94/040/00788/AM17/	Lic.No/Date:0310809572 02.12.2016	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 02.03.2017.			

11	605 Case No.:1/15/85-ALC3/2016	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00144/AM17/	RLA File :03/94/040/00789/AM17/	Lic.No/Date:0310809574 02.12.2016	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 02.03.2017.			

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12	606 Case No.:13/15/85-ALC3/2016	Party Name:GILLETTE INDIA LTD	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00156/AM17/	RLA File :04/24/040/00139/AM17/	Lic.No/Date:0410162653 02.01.2017	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 02.03.2017.				

13	607 Case No.:12/15/85-ALC3/2016	Party Name:GRAINSPAN NUTRIENTS PVT. LTD.	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00155/AM17/	RLA File :08/24/040/00398/AM17/	Lic.No/Date:0810139454 04.01.2017	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 02.03.2017.				

14	608 Case No.:7/5/85-ALC3/2016	Party Name:SULA VINEYARDS PVT. LTD.	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00020/AM17/	RLA File :03/95/040/00989/AM16/	Lic.No/Date:0310803972 15.04.2016	Deferred
The Committee noted that on the basis of MFPI's letter dated 20.01.2017, certain information have been called for from the firm vide this office letter dt. 25.01.2017 which are awaited. The Committee decided to remind the firm to expedite the reply. The Committee also decided to seek comments from DBT. The case is deferred for 02.03.2017.				

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15	609 Case No.:13/14/85-ALC3/2016	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00137/AM17/	RLA File :08/24/040/00325/AM17/	Lic.No/Date:0810139226 06.12.2016	Deferred
The Committee noted that DIPP vide their O.M. No. 7/47/2017-TSW/13 dated 25.01.2017 has desired to call for the following information from the firm:-				
1. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 2. Detailed calculations as to how the quantity of raw material proposed for import has been arrived at including the net weight of component to be manufactured out of the imported raw material.				
The Committee decided to call for the above information from the firm. The case is deferred for 02.03.2017.				

16	610 Case No.:28/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
The Committee noted that MFPI has called for certain information/clarification from the firm vide their letter No. 4(18)/2015-DGFT dt. 20.01.2017 under intimation of this office. The Committee decided to remind the firm to expedite the reply. The case is deferred for 02.03.2017.				



17	611 Case No.:25/6/85-ALC3/2016	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00052/AM17/	RLA File :03/94/040/01087/AM16/	Lic.No/Date:0310803723 01.04.2016	Deferred
The Committee noted that certain information has been called for from the firm by MFPI vide their letter No. 38/DGFT/2011 dt. 20.01.2017. This office has also reminded the firm vide this office e-mail dt. 25.01.2017, reply awaited. The Committee decided to remind the firm. The case is deferred for 02.03.2017.				



18	612 Case No.:4/7/85-ALC3/2016	Party Name:VIVA FOOD PRODUCTS	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:							
	HQ File :01/85/050/00060/AM17/	RLA File :03/95/040/00120/AM17/	Lic.No/Date:0310805038 31.05.2016	Approved							
	The Committee noted the comments of MFPI furnished vide their O.M. No. 4(21)/2016-DGFT dated 13.01.2017.										
	On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-										
	<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>Bubble Gum (Chewing Gum) made from Gum base as imported.</td><td>1.00Kg</td><td>Gum Base</td><td>0.250Kg</td></tr></table>				Export Item	Qty	Import Item	Qty	Bubble Gum (Chewing Gum) made from Gum base as imported.	1.00Kg	Gum Base
Export Item	Qty	Import Item	Qty								
Bubble Gum (Chewing Gum) made from Gum base as imported.	1.00Kg	Gum Base	0.250Kg								
RA may take consequential action as per policy/procedure.											



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19	613 Case No.:8/8/85-ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00074/AM17/	RLA File :02/24/040/00067/AM17/	Lic.No/Date:0210206808 04.07.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem) despite reminder dt. 22.11.2016. The Committee decided to remind again MSME(Chem) to expedite the comments. The case is deferred for 02.03.2017.				



20	614	Party Name:BELOOR BAYIR BIOTECH LTD	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/113/AM14	RLA File :07/24/040/150/AM14	Lic.No/Date:0710097664 22.08.2013	Deferred
The Committee decided to defer the case and call for the representative of the firm for a PH.				



	615	Party Name:JANATHA FISH MEAL & OIL PRODUCT	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status: Deferred
21	HQ File :01/85/162/020/AM17	Request for fixation of ad-hoc input output norms in terms of para 4.06 of HBP (2015-20) for export of "Processed Fish Meal(Dried, Pulverised, Sieved and packed) with Vitamins" against import of "Fish Meal (Unfinished)".		
The Committee noted that on the basis of ICAR's letter dt. 19.01.2017, certain information has been called for from the firm vide this office e-mail dt. 30.01.2017, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 02.03.2017.				



	616	Party Name:A V T NATURAL PRODUCTS LTD	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status: Deferred
22	HQ File :01/85/171/035/AM17	Request for fixation of ad-hoc input output norms in terms of para 4.06 of HBP (2015-20) for export of “Marigold Oleoresin” against import of “Marigold Seed”. The Committee noted that MFPI has called for certain information/clarification from the firm vide letter No. 4(15)/2016-DGFT dated 03.10.2016 under intimation of this office. This office has also reminded vide this office e-mail dt. 27.01.2017, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 02.03.2017.		



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23	617 Case No.:19/6/85-ALC3/2016	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00046/AM17/	RLA File :05/23/040/00142/AM17/	Lic.No/Date:0510398844 17.06.2016	Deferred
The Committee noted that comments are awaited from MFPI. Therefore it was decided to remind MFPI. The case was deferred for 02.03.2017.				

24	618	Party Name: FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2016 01.02.2017	Status: Approved
	HQ File :01/85/050/035/AM13	Review of ad-hoc input output norms in respect of AA as mentioned below issued under para 4.7 of HBP, Vol. (2009-14) obtained by the firm for export of "Tomato Blend (Pizza Sauce)" against import of Concentrated Tomato Paste TC-Coarse Paste 26 Brix HB		
24	(1) 0510320564 dt. 21.03.2012	01/85/50/035/AM13- 05/23/40/517/AM12		
	(2) 0510351426 dt. 11.04.2013	01/85/50/042/AM14- 05/23/40/014/AM14		
	(3) 0510344228 dt. 28.01.2013	01/85/50/180/AM13- 05/23/40/444/AM13		
	(4) 0510326268 dt. 30.05.2012	01/85/50/099/AM13- 05/23/40/064/AM13		
	(5) 0510335271 dt. 20.09.2012	01/85/50/116/AM13- 05/23/40/216/AM13		
	(6) 0510307961 dt. 15.11.2011	01/85/50/165/AM12- 05/23/40/310/AM12		
	(7) 0510354421 dt. 16.05.2013	01/85/50/039/AM14- 05/23/40/041/AM14		

The Committee noted the comments of MFPI furnished vide their O.M. No. 6/DGFT/2012(Vol.II) dated 17.01.2017. The Committee observed that on the basis of CTRI's calculation, MFPI has recommended the ratio of export/import item as 1:1.33. On the basis of MFPI's recommendation, the Committee decided to review the ad-hoc input output norms for following Advance Authorisation as under:-

- (1) 0510351426 dt. 11.04.2013
- (2) 0510344228 dt. 28.01.2013
- (3) 0510326268 dt. 30.05.2012
- (4) 0510335271 dt. 20.09.2012
- (5) 0510354421 dt. 16.05.2013

Export Item	Qty	Import Item	Qty
Tomato Blend (Pizza Sauce concentrate) containing Tomato solid of 20%	1.33Kg	Concentrated Crushed Tomato Paste TC- Coarse Tomato Paste 28% 156 HB	1.00Kg

And also to review the ad-hoc input output norms for Advance Authorisation No. (i) 0510320564 dt. 21.03.2012 and (ii) 0510307961 dt. 15.11.2011 as under

Export Item	Qty	Import Item	Qty
Tomato Blend (Pizza Sauce concentrate) containing Tomato solid of 20%	1.33Kg	Concentrated Tomato Paste TC- Coarse Tomato Paste 26 Brix HB	1.00Kg

RA may take consequential action as per policy/procedure.

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25	619 Case No.:20/6/85-ALC3/2016	Party Name: FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status:
	HQ File :01/85/050/00047/AM17/	RLA File :05/23/040/00143/AM17/	Lic.No/Date:0510398838 17.06.2016	Approved.
	The Committee noted the comments of MFPI furnished vide their O.M. No. 6/DGFT/2012(Vol.II) dated 17.01.2017. The Committee observed that on the basis of CFTRI's calculation, MFPI has recommended the ratio of export/import item as 1:1.33. On the basis of MFPI's recommendation, the Committee decided to review the ad-hoc input output norms as under:-			
	Export Item	Qty	Import Item	Qty
	Tomato Blend (Pizza Sauce)	1.33Kg	Concentrate Tomato Paste 28 Brix	1.00Kg
RA may take consequential action as per policy/procedure.				



26	620	Party Name:PERFECT CARDAMOM & SPICES MARKETING CO. PVT. LTD	Meet No/Date:15/85- ALC3/2016 01.02.2017	Status: Deferred
	HQ File :01/85/40/002/AM17	Request for fixation of ad-hoc input output norms in terms of para 4.06 of HBP (2015-20) for export of "Processed / Assorted / Sterilised Spices Namely Cardamom ETO Treated" against import of "Unprocessed / Unassorted / Unsterilised Spices Namely Cardamom".		
	The Committee noted that the comments are awaited from Spices Board. The Committee decided to remind Spices Board. The case is deferred for 02.03.2017.			



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